

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 723/2015

O.A. No. 307/2015

New Delhi, this the 30th day of March, 2016

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)

Madan Lal,
S/o Shri Harikrishan,
Aged 65 years,
R/o 1629, Thana Road,
Najafgarh, New Delhi.

.. Petitioner

(By Advocate : Ms. Shikha Sapra)

Versus

1. Dr. Hasmukh Adhia,
Union of India,
Through its Secretary (Revenue),
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.

2. Shri Harinder Bansi,
Commissioner,
Commissioner of Central Excise,
Delhi-1, C.R. Building,
I.P. Estate,
New Delhi-110002.

.. Respondents

(By Advocate : Shri K.M. Singh for Shri R.N. Singh)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

The present CP is filed alleging violation of the orders of this Tribunal in O.A. No.307/2015 dated 23.01.2015, which was disposed of as under:

“4. In the circumstances, the present O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to dispose of the aforesaid representations of the applicant and pass appropriate speaking and reasoned order thereon within 90 days from the date of receipt of a certified copy of this order. There shall be no order as to costs.”

2. The respondents now filed their compliance affidavit and submits that they have fully complied with the orders of this Tribunal and also passed a speaking order vide Annexure R-1 dated 09.02.2016, and accordingly, prays for dismissal of the CP.

3. In the circumstances and in view of substantial compliance of the orders of the Tribunal, the CP is closed. Notices are discharged. However, the applicant is at liberty to challenge the orders now passed by the respondents, if he still have any grievance, in accordance with law.

(P.K. BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

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